

irrigation schemes in Orissa during the Sixth Plan is Rs. 317.16 crores. Full potential in respect of two major and 21 medium irrigation schemes is likely to be created during the Sixth Plan. Against the total potential of 217.7 thousand hectares of these projects, a potential of 125.3 thousand hectares has been created upto June 1982.

National Seeds Project

9654. SHRI A.C. DAS : Will the Minister of AGRICULTURE be pleased to state :

(a) whether a project called 'National Seed Project' is under implementation in the country;

(b) if so, the name of the States covered under this project;

(c) the cost of the project and the amount granted out of that to Orissa; and

(d) the various works done in Orissa under this project?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARIF MOHAMMAD KHAN) :

(a) Yes, Sir.

(b) National Seeds Project Phase-I & II cover the States of Punjab, Haryana, Andhra Pradesh, Maharashtra, Bihar, Karnataka, Orissa, Rajasthan, and Uttar Pradesh.

(c) The latest estimated cost of the project is about Rs. 89.42 crores out of which the investment in Orissa is about Rs. 3.97 crores.

(d) Major works being accomplished under this project in Orissa are as under:—

(i) Setting up of cereal seed processing plant at Bargarh.

(ii) Setting up of groundnut processing plant at Bhubaneswar.

(iii) Construction of additional conditioned storage for potatoes and renovation of the existing storage acquired from the State Government by the Orissa State Seed Corporation.

(iv) Development of Patha and Gambhiripali farms by Orissa University of Agriculture and Technology.

(v) Development of infrastructure for production of breeder seed.

(vi) Development of infrastructure for seed technology research by Orissa University of Agriculture and Technology.

(vii) Strengthening of seed testing lab. at Cuttack.

(viii) Strengthening of Orissa State Seed Certification Agency.

N.C.D.C. Projects in States

9655. SHRI A.C. DAS : Will the Minister of AGRICULTURE be pleased to state :

(a) the name of the States where National Cooperative Development Corporation (N.C.D.C.) Project is under implementation;

(b) whether such project has done any work in Orissa, and

(c) if so, what are the works done through this project in Orissa since the inception of the scheme there?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) :

(a) World Bank assisted National Cooperative Development Corporation Projects (NCDC-I and NCDC-II Projects) are under implementation in Uttar Pradesh, Haryana, Orissa, Andhra Pradesh, Bihar, Maharashtra, Punjab, Himachal Pradesh, West Bengal and Madhya Pradesh.

(b) and (c) The NCDC-I Project which is in operation in Orissa from 1978-79 envisaged construction of 1040 rural and 309 Marketing Godowns and rehabilitation of 1100 Rural Godowns with a total storage capacity of 2.90 lakh tonnes over a period of 6 years. By the end of February, 1983, the Corporation sanctioned 758 Rural Godowns, 227 Marketing Godowns and rehabilitation of 200 rural godowns-totalling 1185 godowns with storage capacity of 1.676 lakh tonnes. Of the sanctioned godowns, 329 godowns with a capacity of 0.506 lakh tones had already been completed, while 358 godowns with a capacity of 0.637 lakh tonnes were under construction.

Misuse Charges Levied by L. And D.O.

9656. SHRI ATAL BIHARI VAJ-PAYEE : Will the Minister of WORKS AND HOUSING be pleased to refer to ten premises listed in reply given to Unstarred Question No. 6733 on Misuse charges levied by L&DO and state :

(a) the names of courts and judges with suit Nos./dates and the relevant parts of the court judgements in eight cases at S.No. 3 to 10 in the list regarding purpose of letting and consent of lessee to tenant for misuse made available to L&DO for claiming 1 per cent misuse charges by the lessee;

(b) in case of the premises listed at S.N. 2 in the lists, why the reply in Cols. 3 (iii) & 3 (iv) is stated as 'not known' when benefit of 1 per cent misuse

charges is only possible after eviction after court orders; and

(c) in case of premises listed at S.No. 1 whether an official of the L&DO along with the relevant files/office order was present at the time of Supreme Court's hearing and order dt. 18-12-1980 and whether the L&DO ever contested or appealed against the said order?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) The information if given in the Annexure. Regarding the relevant parts of the Court judgement, these are available in the judgements which are accessible documents.

(b) As L & D.O. was not a party to the suit, the reply already given does not appear to be incorrect. On 19th April, 1973, the lessee only forwarded copy of the orders of the High Court for removal of misuse within 3 months. The order of the High Court did not mention the actual date of eviction. However, the misuse charges were recovered up to 31st July, 1974 after carrying out the inspection of the premises by the staff of Land and Development Office.

(c) An official of L. & D.O. attended Supreme Court on 18th December, 1980. The Supreme Court's order dated 18th December, 1980 was not contested or appealed against.

Statement

S. No.	Property Number	Name of Court	Name of Judge (S)	Suit No.
1.	2	3	4	5
1.	42 NHIII Lajpat Nagar	High Court Delhi.	Shri Prakash Narain, Shri R.N. Aggarwal	250/73
2.	157, Jorbagh, New Delhi	Rent Controller, Delhi	Shri Jaspal Singh	E-105/72 dt. 16.2.72